

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-314(PB)/2017

IN THE MATTER OF:

ICICI Bank Ltd.

Vs.

M/s. Tirupati Inks Ltd. & Ors.

.... Applicant/Petitioner

.... Respondents

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 30.08.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/Petitioner: Mr. Navneet Gupta, Ms. Shilpa Thakur, Advocates
Mr. Milind Rastogi, Mr. Karan Kakkar, Bank Officials

ORDER

Notice to show cause for 14th September, 2017 to the respondent be issued as to why this petition be not admitted. Notice be served at all the three addresses given in the memo of parties.

Learned Counsel for the petitioner shall also effect service by dasti service and by e-mail as per the address given in the master data.

List the matter on 14th September, 2017.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)